

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SUJYOT INFRASTRUCTURE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SUJYOT INFRASTRUCTURE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17/06/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U45200GJ2011PTC065955
5.	Address of the registered office and principal office (if any) of corporate debtor	F/103, Setellite Center, Opp. Setellite Tower, Premchand Nagar Road, Vastrapur, Ahmedabad GJ 380015 IN
6.	Date of closure of Insolvency Resolution Process	30.10.2023 (Order obtained from IBBI website on 03.11.2023)
7.	Liquidation commencement date of corporate debtor	30.10.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ramakant Gupta Registration No. : IBBI/PA-001/IP-P-02673/2022-2023/14105
9.	Address and e-mail of the liquidator, as registered with the Board	Address : E-6/B, Poddar Residency, Opp. G D Goyenka School, Canel Road, Surat – 395007, Gujarat Email Id : bajaigupta@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address : 609, 21st Century Building, Ring Road, Surat – 395002, Gujarat Email Id : liquidation.sujyotinfra@gmail.com
11.	Last date for submission of claims	02.12.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the **Sujyot Infrastructure Pvt Ltd** on **30th October 2023**.

The stakeholders of **Sujyot Infrastructure Pvt Ltd** are hereby called upon to submit their claims with proof on or before **2nd December, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may



submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 shall deemed to be submitted under section 38.



Date: 03.11.2023

Place: Surat

A handwritten signature in blue ink, appearing to read "Ramakant Gupta".

Ramakant Gupta

Liquidator In the matter of Sujyot Infrastructure Private Limited

Reg. No. IBBI/IPA-001/IP-P-02673/2022-2023/14105

(AFA): AA1/14105/02/240424/105673 valid till 24/04/2024